## (c) if so, the details thereof?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) Yes, Sir. Initial Operational Clearance (IOC) for Light Combat Aircraft (LCA), Tejas Mk-I was given on 10th January, 2011 for exploitation by Indian Air Force. As on 1st March, 2011, a total 1582 flight tests have been completed.

(b) and (c) IOC was given with the agreed Standard of Preparation (SOP) and operational flight envelope and performance of aircraft with the Indian Air Force. The envelope and SOP are to be expanded further and additional flight tests are to be carried out in total configuration to achieve Final Operational Clearance (FOC) by December, 2012.

## Entry by Chinese troops along LAC

1434. SHRI B.S. GNANADESIKAN: Will the Minister of DEFENCE be pleased to state:

- (a) whether it is a fact that the Chinese troops entered Indian territory along the Line of Actual Control (LAC) in South Eastern Ladakh region; and
  - (b) if so, the details of all the actions taken by Government in this regard?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) and (b) There is no commonly delineated Line of Actual Control (LAC) between India and China. Both sides patrol upto their respective perception of LAC. From time to time, on account of differences in the perception of the LAC, situations have arisen on the ground that could have been avoided if there had been a common perception of the LAC. The number of such incidents in last three years have generally been as per established pattern. All such cases are taken up with the Chinese authorities through the established mechanism of Hotline, Flag meetings, Border Personnel Meetings and diplomatic channels.

## Standardising compensation and rehabilitation for families of martyred armed forces personnel

1435. SHRI RAJEEV CHANDRASEKHAR: Will the Minister of DEFENCE be pleased to state:

- (a) whether Government proposes to standardise the compensation and other rehabilitation measures for the families of martyred Armed Forces Officers, across all States in the country;
  - (b) if so, the details thereof; and
  - (c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI M.M. PALLAM RAJU):
(a) to (c) Compensation and other rehabilitation measures provided by the Central Government